

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1499 OF 2003  
ALLAHABAD THIS THE 20TH DAY OF FEBRUARY, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

Smt. Krishnavati,  
W/o Late Sri Somgiri,  
R/o 58/145 Beharipura,  
Daroga-Ka-Nagla,  
Khowaja Ki Sarai,  
Agra Cantt., Distt. Agra .....Applicant

( By Advocate Sri D.B. Yadav & Sri R.C. Mauray )

Versus

1. Union of India,  
through its General Manager,  
Central Railway, Mumbai,  
C.S.T. Maharashtra.
2. The Inspector General R.P.F.,  
Department Central Railway,  
Head Quarter Office,  
Mumbai CST, Maharashtra.
3. Commandant R.P.F.,  
Central Railway, Jhansi (U.P.)
4. The F.A. and C.A.O. (Pension),  
Central Railway, Head Quarter Office,  
Mumbai CST, Maharashtra.
5. Senior DSC/R.P.F.,  
Jhansi (U.P.) .....Respondents

( By Advocate Shri K.P. Singh )



ORDER

By this O.A. applicant has sought the following reliefs:-

"a) to issue a writ order or direction in the nature of mandamus commanding the respondents to pay the entire amount of the pension as well as other amount of the fund with interest in favour of the applicant, which is still pending before him.

b) to issue a writ order or direction in the nature of mandamus commanding to respondents to provide the pension including the D.A. adding other increments month by month in favour of the applicant.

c) to issue any other and suitable order or direction as this Tribunal may deem fit and proper in the circumstances of the case to meet the end of justice.

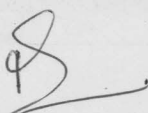
d) award the cost of the original application in favour of the applicant."

2. Grievance of the applicant in this case is that even though as far back as in the year 1994 respondents had informed the applicant by letter dated 07.12.1994 with a copy of the letter ~~to~~ the Central Bank of India, Belanganj, Agra stating therein that the pension papers duly attested with special seal of FA & CAO affixed for onward transmission to the concerned pension paying branch of ~~your~~ <sup>her</sup> bank as indicated below. The paying branch may be advised to hand over the pensioner's position to ~~her~~ <sup>her</sup> on ~~her~~ <sup>her</sup> personal appearance. Debits for the payment credited to the S.B. Account of the Pensioner may be transmitted to the Reserve Bank of India through monthly scrolls in accordance with the procedure laid down in the scheme for payment of pension through Public Sector Banks, as usual. But inspite of it when applicant approached her bank she has been informed that no such money has been transmitted in her bank, as a result of which, she has not been paid any amount so far. Being aggrieved, she sent a legal notice dated 15.04.2002 to the respondents and in reply to that, ~~also~~ respondents informed the applicant vide their letter dated



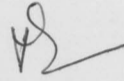
08.08.2002 (Page29) that Ex-Gratia pension was sanctioned in favour of Smt Krishnawati in the year 1990 and complete pension papers duly attested with special seal of E.A. & CAO, Mumbai CST were sent to Central Bank of India, Belanganj, Agra (U.P.) for payment of pension to Registered dak by office of the F.A. & C.A.O. Mumbai CST vide Pension Pay Order (PPO) No.CR 70406/124143 dated 07.12.1994. Therefore, Smt. Krishnawati was advised to contact the Central Bank of India, Belanganj, Agra.

3. It is seen that in para 13 applicant has stated that Bank has already ~~been~~ informed the applicant that neither any pension has been sanctioned in favour of the applicant nor any amount ~~has~~ been transmitted in the account of the applicant by any of the respondents. However, no details are given as to when applicant approached the Central Bank of India, Belanganj, Agra (U.P.) nor applicant has given any representation to the authorities concerned about the latest developments in the case, instead of it, she has <sup>filed</sup> ~~gone to~~ the O.A. straightway in the Tribunal. However, without going into the technicalities of the case since respondents had themselves written to the applicant that Ex-Gratia pension has already been sanctioned in her favour but she has still not been given the amount in her bank, it would be better if this case is disposed of at the admission stage itself by giving liberty to the applicant to approach the Office of Senior DSC/RPF, Jhansi with all the relevant ~~letters~~ alongwith the latest position given by the Central Bank of India, Belanganj, Agra (U.P.) within a period of four weeks from the date of receipt of a copy of this order. In case, applicant approaches the Office of Senior DSC/RPF, Jhansi, the Senior DSC/RPF, Jhansi shall personally look into the matter and help



the lady in getting the matter ~~cost~~ <sup>sorted</sup> out as applicant is an old lady of 75 years who is not getting her pension inspite of the same having been sanctioned already. In case there is some legal impediment the Senior DSC/RPF Jhansi (U.P.) shall inform the applicant about it in writing within a period of four weeks thereafter.

4. With the above directions, this O.A. is ~~dismissed~~ <sup>disposed of</sup> at the admission stage itself with no order as to costs.



Member-J

/Neelam/